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Title: Need to transfer 'Relief and Rehabilitation Department' of Assam to Bodoland Territorial Council as per the Second Bodo Accord.

SHRI SANSUMA KHUNGGUR BWISWMUTHIARY : Sir, thank you for giving me this opportunity to raise a matter of serious public importance.

You must be aware of the fact that in 2003, the Government of India and the State Government of Assam had signed a political agreement with the leaders of the erstwhile Bodo Liberation Tigers (BLT). In the second Bodo political agreement particularly, the Government of India had inserted one clause, that is, clause 8, by way of assuring the Bodo people that the Bodo people living in Karbi Anglong and North Cachar Autonomous Districts would be given the status of Scheduled Tribes. But in spite of having lapsed long seven years, till today, clause 8 of the Bodo Accord has not yet been implemented.

Through you, Sir, I would like to urge upon the Government of India to take appropriate steps to help include the Bodo Kacharis living in Karbi Anglong and North Cachar Hills in the list of Scheduled Tribes without any further delay. सात साल बीत गए लेकिन कुछ कदम नहीं उठाया गया। वर्ष 2002 में असम सरकार की तरफ से इस मुद्दे की भारत सरकार से सिफारिश की गई थी। The inaction of the Government of India has hurt the minds and sentiments of the Bodo people living in Karbi Anglong and North Cachar Hills. The Bodo people living in the plain districts of Assam have been given the Scheduled Tribes status, whereas the Bodo people living in two-hill Districts in Assam have been deprived of the Scheduled Tribes status.

MR. CHAIRMAN : Please come to the point. You have made one point mentioned in the notice. You cannot raise the whole issue of Bodoland now.

SHRI SANSUMA KHUNGGUR BWISWMUTHIARY : I would like to appeal to the Government of India to take appropriate steps to include the Bodo Kacharis living in the Karbi Anglong and North Cachar Hill Autonomous Districts in the list of Scheduled Tribes without any further delay. Thank you.